

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1981  
ANSWERED ON:17.07.2009  
CHEATING IN BANKS  
Barq Shri Shafiqur Rahman

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government has received complaints regarding alleged cheating by the employees of State Bank of India (SBI) and other nationalized banks during the last two years;
- (b) if so, the details thereof, bank-wise; and
- (c) the details of the action taken/being taken by the Government against such employees?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMOO NARAIN MEENA)

(a) & (b) Reserve Bank of India (RBI) has reported that no complaints on cheating by the employees of SBI and other Nationalised Banks have been reported to them during the last two years. However, during the financial year 2008-09, 1321 frauds indicating involvement of staff were reported to RBI by SBI and Nationalised Banks. The Bank wise detail is in the Annex.

(c) RBI has advised banks to ascertain in each of such cases if there has been staff collusion in the matter. Where such collusion is noticed, the banks are required to fix staff accountability and institute disciplinary action expeditiously against the staff involved in the matter.

Further, each Public Sector Bank has got its own service rules and vigilance machinery governing its employees and domestic enquires are conducted as per the provisions thereof. Besides, Central Vigilance Commission has introduced a Special Chapter on Vigilance Management in Public Sector Banks with effect from January 01, 1999 detailing as to how vigilance cases are required to be handled. It has also laid down the time frame to be observed by the banks for various stages of departmental inquiries.